

High Court of Jammu & Kashmir and Ladakh at Srinagar

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

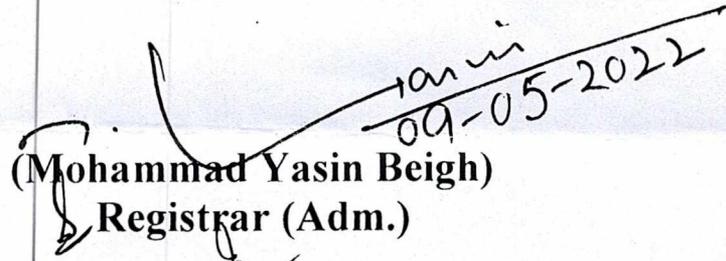
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NOTIFICATION

No: 441/072022 RG/LP Dated: 10/05/2022

It is hereby notified that Shri Ghulam Ahmad Wani, S/O Kh. Wali Mohd Wani R/o Bathar Budgam, on having been appointed as Prosecuting Officer vide Order No.2966 of 2010 dated 15.09.2010, has surrendered his Certificate of Enrollment, as an Advocate vide his application dated 25.03.2022. Therefore, his Certificate of Enrolment bearing No.JK-249/1987 dated 10th day of June 1987, is kept in abeyance.

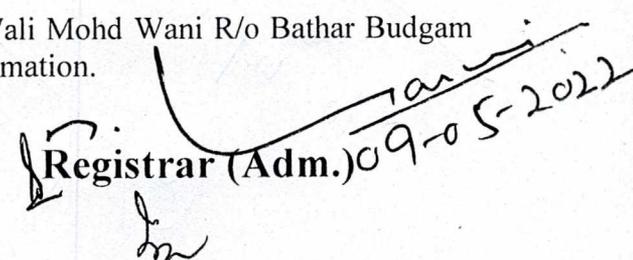
By Order.


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 14320-28/RG/LP Dated: 10/05/2022

Copy to the: -

1. Registrar Judicial, High Court Wing Srinagar.
2. Principal District & Sessions Judge Budgam
3. Secretary, Bar Council of India, New Delhi
4. President District Bar Association, Budgam
5. Manager Government Press, Srinagar for publication in the next issue of the Govt. Gazette.
6. ✓ CPC e-Courts High Court of J&K and Ladakh, Srinagar, for getting the same uploaded on the official website of the High Court.
7. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also for keeping record of the same.
8. Shri Ghulam Ahmad Wani, Advocate S/O Kh. Wali Mohd Wani R/o Bathar Budgam A/P Gulber Colony, Hyderpora, Srinagar for information.


Registrar (Adm.)